

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.213
Appeal/43(AHM)2023

Proceedings under Section 252(3)

IN THE MATTER OF:

Department of Income Tax

.....Applicant

V/s

M B Offshores Distributors Pvt Ltd & Anr

.....Respondent

Order delivered on: 13/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pankti Shah, Advocate i/b Ms. Maithili Mehta,
Advocate

For the Respondents : None

ORDER

The Ld. Counsel, Ms. for Ms. Maithili Mehta, Advocate appeared for the Income Tax Department. The Ld. Counsel for the applicant seeks time to carry out the paper publication in vernacular language as publication only in English newspaper has been carried out for substituted service of the private Respondents.

It is noticed that ROC has filed its report through e-mode in this case as informed by the Registry. However, Ld. Counsel for the applicant submitted that copy of the same has not been provided by the ROC. The ROC is directed to provide the copy of the same to the Ld. Counsel for the applicant within 7 days. Let copy of this order be served by the applicant upon the ROC for intimation.

List the matter on 19.10.2023.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)

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